

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 99/2000

in
O.A. NO. 758/1996

New Delhi this the 8th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Badan Singh Kasana & Ors. ... Applicants

(By Shri B.B.Raval, Advocate)

-Versus-

Union of India & Ors. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By the present application, applicants seek review of an order passed by this Tribunal on 9.2.2000 in O.A. No. 758/96. Aforesaid order was passed on merits and in the absence of the parties and their advocates in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. In our view, since the O.A. has been decided on merits, no case for review is made out. All that is sought to be done is to re-argue the O.A. on merits, which cannot be the scope and ambit of a review application.

2. Present application, in the circumstances is rejected.

V. K. Majotra
(V. K. Majotra)
Member (A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/as/